

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 6**  
**(IB)-397(PB)/2018**

**IN THE MATTER OF:**

Bank of India

.... Applicant/petitioner

Vs.

Basic India Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 16.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner/Applicant : Ms. Medha Tandon & Ms. Seema Jangid, Advs.

For the Respondent(s) : -

**ORDER**

**CA-719(PB)/2019**

Fifth status report filed by the Resolution Professional is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-719(PB)/2019 stands disposed of.

**CA-713(PB)/2019**

Notice of the application to the non applicant-respondent for 1 to 3.

Process dasti as well.

List on 23.04.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**